

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-469/ND/2020**

**IN THE MATTER OF:**

**M/s. Fontal Flexipack Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Aditya Samraj Natural Foods Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 17.08.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

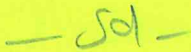
**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Ranjit Khatri, Advocate.**

**For the Respondent/Corporate-debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational Creditor. It transpires that the Corporate Debtor is set ex parte vide order dated 11.02.2021 and the said fact is reiterated vide order dated 10.03.2021. The Counsel for the Operational Creditor has prayed for grant of time for arguing the mater. Time prayed for is granted. Matter is adjourned to **23.09.2021.**



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**